

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 5

C.P.(IB) No. 316/Chd/Chd/2019

IN THE MATTER OF:

**The Champdany Jute Company Limited ...Petitioners-Financial Creditors
Superannuation Fund & Others**

Versus

**Punjab State Industrial Development ...Respondent-Corporate Debtor
Corporation Limited**

Under Section: 7, IBC 2016

Order delivered on 22.07.2024

CORAM:

**SHRI. ASHISH VERMA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner- : Mr. Gurmandeep Singh Sullar, Advocate
Financial Creditor**

**For the Respondent- : Mr. Navdeep Chabhra, proxy counsel for Mr.
Corporate debtor Vikas Mohan Gupta, Advocate**

ORDER

Vakalatnama has been filed by the petitioner-financial creditor vide diary No.00259/6 dated 16.07.2024. The same is taken on record. It is stated by learned counsel for the petitioner that respondent has filed a wrong affidavit stating that the entire amount has been paid. A date is requested by learned counsel for the petitioner for filing a reconciliation sheet along with counter affidavit. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. List the matter on 08.08.2024.

Sd/-

Sd/-

**(ASHISH VERMA)
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**

July 22, 2024
Priyanka